

**Case no. RCAC-1 2020A0002
u/s 120B, 420 r/w 500/201 IPC
CBI v. Rakesh Tiwari and others**

06.11.2020

This is an application moved by IO seeking permission for recording voice samples of accused persons namely Rakesh Tiwari, Raj Kumar Gupta and Vipin Aggarwal marked by Ld. CMM, Rouse Avenue Courts to the undersigned.

Present : Ld. Sr. PP Sh. Raman Kumar for the CBI.

Remand Advocate Sh. Alok Vajpayee in person.

IO Insp. Gaurav Soan in person.

Accused persons namely Rakesh Tiwari, Raj Kumar Gupta and Vipin Aggarwal present.

Due to spreading of Corona Virus (COVID-19), special measures taken by the Government to prevent it by ordering a nationwide lockdown, the hearing of the urgent matter has been conducted through Video Conference using CISCO WEBEX app after taking consent of both the parties, in terms of directions issued by the Ld. District and Sessions Judge, Rouse Avenue District Courts.

Application has been moved by the IO seeking permission to obtain voice sample of the accused persons for the purpose of investigation.

Submissions heard.

All the accused persons have also joined the proceedings through video conferencing and gave their consent

while submitting that they have no objection if their voice samples be recorded.

In view of the submissions made by the IO as well as no objection given by the accused persons this application is allowed in the interest of justice for enabling the Investigating Agency to conduct the just and fair investigation of the present case.

IO is directed to record the voice samples of the accused persons as per rules.

Copy of the order be given to the IO as prayed for through electronic mode i.e. whatsapp and through official email ID.

Copy of this order be also uploaded on the CIS server.

Application stands disposed off.

(VISHAL PAHUJA)
ACMM-I/RACC/DELHI/06.11.2020